

Project	Amount (DM Million)	Remarks
1. NABARD-VI	30.0	New Project
2. Financial Sector Structural Programme	60.0	New Programme
3. Fertiliser-III	60.0	Supplement to second tranche
4. Rourkela Steel Plant Modernisation	27.3	On-going project
5. NCL-I Expansion	37.7	On-going project
6. SIDBI-II	15.2	Supplement to 1st tranche
	230.2	

Disinvestment of PSUs

1643. SHRI SYED SHAHABUDDIN:
Will the Minister of FINANCE be pleased to state:

(a) whether the Government have finalised the list of PSUs selected for partial disinvestment during 1994;

(b) whether the Government have worked out a procedure to ensure that disinvestment generates maximum possible resources;

(c) whether the Government have decided to set a limit on the private participation in the equity of these PSUs, generally or undertaking-wise; and

(d) whether foreign institutional investors as well as NRIs shall be permitted to buy into the equity of these PSUs?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE AND MINISTER
OF STATE IN THE MINISTRY OF PAR-

LIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Yes, Sir.

(c) Private participation in the equity of PSUs including the shares held by public sector financial institutions and mutual funds, is restricted to 49% under the current policy.

(d) Whenever any auction is held for sale of equity in PSUs, all those permitted to buy, sell and hold shares of Indian companies including foreign institutional investors and NRIs to the extent permissible will be allowed to participate in the auction

Smuggling of Chinese Silk Yarn

1644. SHRI SURENDER REDDY:
Will the Minister of FINANCE be pleased to state:

(a) whether the smuggling of Chinese silk yarn into India has been adversely affecting the development and production of silk industry in the country, particularly in Karnataka;

(b) if so, whether the Karnataka Government has requested the Union Government to take effective measures to check the smuggling of silk yarn into India, and

(c) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKHARA MURTHY) (a) and (b) Government of Karnataka had represented about the difficulties faced by sericulturists due to misuse of advance licencing scheme and also through smuggling by unscrupulous elements. However available reports do not indicate smuggling of chiense silk into the country

(c) Various steps taken by the Union Government include preshipment inspection of silk textiles products exported under Advance Licencing Scheme, revision of input-output norms for import of silk under Advance Licencing Scheme and abolition of value based advance licences scheme for silk textile products

Besides anti-smuggling agencies remain alert to contain smuggling activities including smuggling of silk yarn. Close coordination is being maintained amongst all central and state government agencies concerned with prevention and detection of smuggling activities

[*Translation*]

Amendment in Trade Union Laws

1645 SHRI SURENDRA PAL PATHAK Will the Minister of LABOUR be pleased to state

(a) whether the Government propose to bring amendment in the existing trade union laws in view of the new economic policy and liberalised industrial policy,

(b) whether the Government have received memorandum from any industrial sector/financial institutions in this regard, and

(c) if so the time by which the Government propose to announce its decisions in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P A SANGMA) (a) to (c) Based on the recommendations made by the Ramanujam Committee on New Industrial Relations Law and the deliberations held in various tripartite forums, and after taking into consideration the report of Inter-Ministral Group on Industrial Restructuring, specific proposals to amend the Trade Unions Act, 1926 have been formulated. These proposals are being processed further, and a Bill to this effect is likely to be introduced during the current Budget session of Parliament

[*English*]

Abid Hussain Committee

1646 SHRI RAMCHANDRA VEERAPPA Will the Minister of TEXTILES be pleased to state.

(a) whether the Abid Hussain Committee set up to review the working of textiles industry has recommended universal support for handloom weavers and also suggested that it should not be based on membership of corporate or co-operative bodies;